

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

M.A 354 of 1996. (OA 534/96)  
( UNLISTED )

Present: Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.  
Hon'ble Mr. M.S.Mukherjee, Administrative Member.

VIJAY SHANKER  
-VS-  
UNION OF INDIA & ORS.

For the petitioner: Mr.D.C.Bhattacharjee, counsel.  
For the respondents: Mrs.K.Banerjee, counsel.

Date of Hearing: 11.11.96. Date of Order: 11.11.96.

O R D E R  
A.K.Chatterjee, V.C.

Ld.counsel for both sides are present and we have heard them in full.

The petitioner has filed the present M.A. for an interim order not to give effect of the order removing him from service, which, it appears, has already been taken effect on 23.10.96. It is on the record that he has filed an Original Application which will be listed for hearing regarding admission on 2.12.96 to quash the Charge Memo and other appropriate reliefs. Since the order of removal has already become operative, there is no question for seeking an interim order in the nature prayed by the petitioner. The petitioner is, however, given liberty to file a Supplementary Application to bring in record the developments subsequent to the filing of the O.A. and to suitably amend the reliefs made by him in the O.A. M.A. is thus disposed of at this stage itself.

Plain Copy to both the parties.

  
(M.S.Mukherjee)  
Member(A)

  
(A.K.Chatterjee)  
Vice-Chairman.